

## NATIONAL COMPANY LAW TRIBUNAL

KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 68/KB/2018

CA(IB)No.1177/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi


2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>th</sup> October 2019, 10:30 A.M

Name of the Company		Jeco Agrovet Pvt.Ltd.-Vs- Emmtech Farms Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

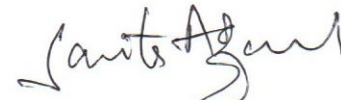
1. Ratul Das

Adv. for OC

  
30/10/2019.

2. Sanits Agarwal

IRP

  
30/10/2019.
**ORDER**

Ld. Counsel for the Operational Creditor appeared. Ld. IRP appeared.

Ld. IRP submits that there is no cooperation from the applicant as well as the Corporate Debtor. However, the Operational Creditor filed CA(IB)No.1177/KB/2019 for withdrawal of the Petition on ground that settlement arrived in between the parties.

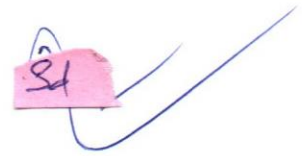
CoC is yet to form. Hence, by invoking inherent power under Rule 11 of NCLT Rules, we allow this withdrawal.

We direct Operational Creditor to pay the sum of Rs. 50,000/- as fees of IRP and Rs. 25,000/- as expenses within 2 weeks.

Matter stands **disposed** of.



Virendra Kumar Gupta  
Member (Technical)



Madan B. Gosavi  
Member (Judicial)